

KARNATAKA EXCISE (DENATURED SPIRIT AND DENATURED SPIRITUOUS PREPARATIONS) RULES, 1967

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SCHEDULE 1 :- <u>SCHEDULE</u>

KARNATAKA EXCISE (DENATURED SPIRIT AND DENATURED SPIRITUOUS PREPARATIONS) RULES, 1967

In exercise of the powers conferred by Section 71 of the Karnataka Excise Act, 1965, (Karnataka Act 21 of 1966), read with Sections 8, 9, 10,'11, 12, 13, 14 and 15 of the said Act, the Government of Karnataka, hereby makes the following rules, the draft of the same having been previously published Vs required by sub-section (1) of Section 71 of the said Act, in Notification GSR No. 407, in Part IV,

Section 2C(1) of the Karnataka Gazette, Extraordinary dated 13th September 1967, namely:

1. Title, extent and commencement :-

(1) These rules may be called the Karnataka Excise (Denatured Spirit and Denatured Spirituous Preparations) Rules, 1967.

(2) These rules shall extend to all the areas of the State of Karnataka where the Karnataka Excise Act, 1965 is in force.

(3) They shall come into force at once.

2. Definitions :-

(1) In these rules, unless the context otherwise requires,

(a) "Act" means the Karnataka Excise Act, 1965.

(b) "Commissioner" means the Excise Commissioner.

(c) "Denatured Spirit" means specifically denatured alcohol specified in the schedule and includes spirit subjected to any of the following processes for the purpose of rendering it unfit for human consumption, namely,

(i) The admixture with spirit of at least 50° over proof of light Caoutchoucine and Pyridine bases in the proportion of 1/2 of one part of Pyridine and 1/2 of one part Caoutchoucine to 99 parts of spirit by volume;

(ii) The addition of liquid soap that is a preparation made by mixing together and heating three parts of castor oil and one part of caustic soda in the preparation of one part of liquid soap to 99 parts of spirits of at least 50° over-proof;

1[(iii) xxx]

(iv) The addition of 4 parts of Formalin by weight to 100 parts of spirit by weight of 60° o.p.;

(v) The addition of castor oil and caustic soda as specified below: For hundred parts of spirit of over 50° o.p. use one part of castor oil and two-fifths of one part of caustic soda solution all by volume. The caustic soda solution is to be prepared by dissolving one part of caustic soda in three parts of water. Adding to castor oil, one and half times its volume of spirit, stirring and finally adding the caustic soda solution, and the clear solution which will be obtained will be added to the bulk of the spirit;

(vi) The addition of Ammonia in the proportion of three parts of liquor Ammonia containing 25 to 26 per cent by weight of Ammonia gas to 97 parts of spirits of over 72° o.p.;

(vii) The addition of 5 per cent of concentrated sulphuric acid to 95 per cent of spirit of over 50° o.p. by weight;

(viii) The addition of any of the above or other ingredients in such proportions as may be prescribed by the Government.

Explanation. The light Caoutchoucine and the Pyridine bases must be of the standard prescribed by the Indian Standard Institution.

²[(cc) "Fee" means licence fee or privilege fee levied as consideration for grant of lease, licence or privilege to import, export, possess, transport, process or otherwise dealing in denatured spirit ³[xxx]]

(d) "Form" means a form appended to these rules;

(e) "French Polish" means denatured spirituous preparation containing not more than 85 per cent by weight of denatured or methylated spirit and other ingredients including shellac in such proportion as may be specified by

(f) "Licensing authority" means, the Deputy Commissioner or any other officer empowered as such for the issue of licences for denatured spirits and denatured spirituous preparations under the Act and these rules;

4 [(g) xxx;

(h) xxx]

(i) "Retail Sale" means, sale made to the public who do not hold licence issued under these rules in quantities not exceeding the limit prescribed in Rule 6 for possession without a licence;

(j) "Schedule" means the schedule appended to these rules;

(k) "Thinner" means a denatured spirituous preparation containing not more than 20 per cent of denatured spirit and other ingredients in such proportion as may be specified by the Indian Standard Institution or as prescribed by the Commissioner;

(1) ."Varnish" means, a denatured spirituous preparation containing

not more than 60 per cent of denatured spirit and such other ingredients in such proportions as may be specified by the Indian Standard Institution or as prescribed by the Commissioner;

(m) "Wholesale" means, sales made to holders of licences issued under these rules.

 Sub-clause (iii) omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.
 Clause (cc), inserted by GSR 58, dated 2-3-1989, w.e.f. 3-3-1989.
 The words "including methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.
 Clauses (g) and (h) omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

3. Manufacture of Denatured Spirit, etc. :-

 $\mathbf{1}$ [(1) No person shall prepare denatured spirit $\mathbf{2}$ [xxx],

(a) except under and in accordance with a licence granted for the manufacture and issue therefrom denatured spirit, 3 [xxx] and;

(b) by any process other than those specified in clause (c) of subrule (1) of Rule 2.

(2) The provisions of Rules 9, 10, 12, 14, 15, 17, 18, 20, 21, 22, 24, 25, 26, 27, 28, 29, 30, 31-, 32, 33, 34 and 35 of the Karnataka Excise (Distillery and Warehouse) Rules, 1967 shall mutatis mutandis be, applicable to the licences granted under clause (a) of sub-rule (1).

(3) Fees for a licence under clause (a) of sub-rule (1) shall be Rs. 5,000.]

1. Rule 3, substituted by GSR 61, dated 21-2-1974, w.e.f. 28-2-1974.

2. The words "methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

3. The words "methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

4. Export :-

No denatured spirit, ${}^{1}[xxx]$ or denatured spirituous preparation shall be exported except by the holder of a licence for manufacture and issue of such spirits or denatured spirituous preparations, as the case may be referred to in Rule 3. Such spirit shall be exported only under cover of an export permit in Form D.L. 21 and 2 [issued by the Deputy Commissioner of the District on payment of a fee of 3 [five paise] per bulk litre.] Before the issue of such an export permit, the exporter shall produce an import permit or a no objection certificate from the competent authority of the State or place to which the export is made, signifying that there is no objection to the issue of the export sought for.

1. The words "methylated spirit, methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

2. Substituted for the words "and issued by the Deputy Commissioner of the District" by GSR 315, dated 1 -9-1969, w.e.f. 11-9-1969.

3. Substituted for the words "ten paise" by GSR 36, dated 3^-1-1971, w.e.f. 4-2-1971.

5. Import :-

(a) No denatured spirit, 1 [xxx] or denatured spirituous preparations shall be imported except by persons or institutions holding licences issued under these rules to deal in or use denatured spirit or 2 [xxx] denatured spirituous preparations and except under a import permit in the Form D.L. 22 issued by the Deputy Commissioner of the District concerned:

Provided that bona fide travellers may bring into the State without an import permit, denatured spirit or denatured spirituous preparations upto a maximum of one litre ${}^{3}[xxx]$.

(b) Before the permit for import of denatured spirit, ⁴[xxx] or denatured spirituous preparations is issued under sub-rule (a) the importer ⁵[shall pay the rate of fee specified in clause (b) or prescribed under clause (c) as the case may be] for denatured spirit on the quantities proposed to be imported.

(c) In the case of preparations containing a high percentage of alcohol and manufactured according to a process not detailed in sub-clauses (i) to (vii) of clause (b) of Rule 2, the Deputy Commissioner may, after getting a sample of such preparations or commodity analysed, levy a fee at the prescribed rate on the spirit contents of the preparations before any such preparations is allowed to be imported.

6[(d) An import permit in Form D.L. 22 shall in respect of preparations not specified in clause (c) be issued by the Deputy Commissioner on payment of fee as specified below: Where the

		Rs.
(i)	does not exceed 100 litres	6
(ii)	exceeds 100 litres but does not exceed 250 litres	10
(iii)	for every 100 litres or part thereof exceeding 250 litres	5

1. The words "methylated spirit, methyl alcohol" omitted by GSR 58. dated 27-3-1992, w.e.f. 27-3-1992.

2. The words "methylated spirit or methyl alcohol or" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

3. The words "or methylated spirit or methyl alcohol upto a maximum of half litre" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

4. The words "methylated spirit, methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

5. Substituted for the words "shall pay the rate of duty prescribed" by GSR 61, dated 21-2-1974, w.e.f. 28-2-1974.

6. Clause (d), inserted by GSR 61, dated 21-2-1974, w.e.f. 28-2-1974.

7. The words "or methyl alcohol or methylated spirit" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

6. Possession :-

(1) Any person or institution may store without a licence denatured spirit upto a maximum of 1 [750 Millilitres] 2 [xxx] or denatured spirituous preparations upto a maximum of 3 [3 litres] for any medicinal, scientific, industrial or domestic purposes.

(2) Consignments of denatured spirit, ⁴ [xxx] and denatured spirituous preparations from outside the State intended for export through any harbour in the State of Karnataka, shall be permitted to be stored in the harbour pending export. This permission shall be granted in"" each individual case by the Commissioner subject to conditions set out in Appendix-I.

1. Substituted for the figures and words "4.55 litres" and "0.76 litre" by GSR 372, dated 21-10-1970, w.e.f. 29-10-1976.

2. The words "methylated spirit or methyl alcohol upto a maximum of 750 Millilitre" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

3. Substituted for the words "one litre" by GSR 133, dated 23-5-1978, w.e.f. 1-6-1978.

4. The words "methylated spirit, methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

<u>7.</u> Sale :-

No person or institution shall sell denatured spirit or 1 [xxx] or denatured spirituous preparations except in accordance with the provisions under these rules and on the terms and conditions of a licence issued under these rules. Such licence may be issued for wholesale vend or retail sale or both, as the case may be.

1. The words "methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

8. Licence for the wholesale vend of denatured spirit, etc. :-

(1)Licence for the wholesale vend of denatured spirit, 1 [xxx] shall be issued in Form D.L. 2 on payment of a licence fee of 2 [rupees one thousand] per annum.

(2) Such licence shall provide for the possession of denatured spirit 3 [xxx] and its sale in wholesale to holders of licences issued under these rules for the possession and use or retail sale of denatured spirit 4 [xxx].

(3) The licensee shall obtain his supplies from a distillery in the State or from another holder of a licence in this form or from sources outside the State, and issue it in wholesale to holders of licences issued under these rules in accordance with the provisions of these rules and the special conditions mentioned in the licence.

(4) The licensee shall maintain accounts of his transactions in Form D.L. 10.

1. The words "methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

2. Substituted for the words "rupees one hundred" by Notification, dated 21-11-1992, w.e.f. 1-7-1992.

3. The words "or methylated spirit or methyl alcohol" omitted by GSR 58. dated 27-3-1992, w.e.f. 27-3-1992.

4. The words "or methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

<u>9.</u> Licence for the Possession and use of denatured spirit, etc. :-

(1)Licence for possession of denatured spirit 1 [xxx] either as such and or in the manufacture of specified commodities other than denatured spirituous preparations shall be in Form D.L. 39 and shall be issued on payment of a licence fee of 2 [rupees 3 [two hundred and fifty]] per annum. (2) An applicant for a licence shall indicate in his application the purpose for which he requires the denatured spirit, 4 [xxx] and specify whether he wishes to use the spirit as such and or use it in the manufactute of commodities. In the latter case the names and other particulars of the commodities shall be specified and the particular kind of denatured, spirit, 5 [xxx] required for the purpose shall also be indicated.

(3) The licensing authority shall enter in the licence the quantity of each kind of denatured spirit ${}^{6}[xxx]$ allowed and the commodities which the licensee is allowed to manufacture by using the spirit.

(4) No sale of spirit as such is permitted under this licence.

(5) The licensee shall not manufacture any commodity other than those entered in the licence without the prior approval of the licensing authority and without getting the name of such commodity entered in the-licence.

(6) The licensee shall obtain his supplies of denatured spirit ${}^{7}[xxx]$ from a distillery in the State or from a holder of a licence in Form

(7) The licensee shall maintain accounts of transactions under his licence in Form D.L. 11.

8 [(8) The Commissioner may appoint such staff for supervision of use of denatured spirit in the licenced premises. The cost of such supervisory staff including pay, leave salary, Contributory Provident-cum-Pension Fund, pensionery contribution, dearness allowance, house rent allowance and conveyance allowance if any, shall be paid by the licensee in advance in such instalments, as may be determined by the Commissioner.]

1. The words "or methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

2. . Substituted for the words "rupees fifty" by Notification, dated 21-i 1-1992, w.e.f. 1-7-1992.

3. Substituted for the words "ten thousand" by GSR 79, dated 15-4-1993, w.e.f. 1-7-1993.

4. The words "or methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

5. The words "or methylated spirit" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

6. The words "or methylated spirit" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

7. The words "or methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

8. Sub-rule (8), inserted by GSR 45, dated 18-2-1988, w.e.f. 20-2-1988.

10. Licences to Railway Authorities :-

(1) Licences issued to an officer of the Railway for storage and use of denatured spirit 1 [xxx] for distribution to outstations or any other Railway Institutions in Karnataka State under his control shall be in Form D.L. 4 and shall be issued on payment of licence fee of 2 [rupees ten] per annum.

(2) The licensee shall get his supplies of denatured spirit 3 [xxx] from a distillery or a person holding D.L. 2 licence in the State or from sources outside the State.

(3) He shall maintain account of his transactions in Form D.L. 12 and the licensee shall have similar accounts kept at the outstations and other institutions which obtain supply from the licensees.

1. The words "or methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

2. Substituted for the words "rupees five" by GSR 61, dated 21-2-1974, w.e.f. 28-2-1974.

3. The words "or methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

<u>11.</u> Licence for retail sale of denatured spirit, xxx :- ¹[

(1) Licence for retail sale of denatured spirit 2 [xxx] shall be in Form D.L. 5 and shall be issued on payment of a licence fee of 3 [rupees five thousand] per annum.

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(2) The licensee shall, get his supplies of denatured spirit, 4 [xxx] from a distillery in the Stare or from a holder of licence for wholesale vend of denatured spirit 5 [xxx] in Form D.L. 2 or from sources outside the State.

(3) The licensee shall sell only in accordance with the special conditions mentioned in the licence itself.

(4) The licensee shall maintain accounts of transactions under the licence in Form D.L. 13.

1. The words "Methylated spirit or Methylalcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

2. The words "or methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

3. Substituted for the words "rupees one hundred" by Notification, dated 21-11-1992, w.e.f. 1-7-1992.

4. The words "methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

5. The words "or methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

12. Licence for the possession and use of denatured spirits in the manufacture of denatured spirituous preparations and use or sale of denatured spirituous preparations :-

(1) Licence for possession and use of denatured spirit in the manufacture of denatured spirituous preparations and use or sale of denatured spirituous preparations shall be in Form:D.L. 6 and shall be issued on payment of annual licence fee of ¹ [rupees five thousand]. It covers possession of spirit denatured in accordance with the provisions of sub-clauses (i) to (vii) of clause (c) of Rule 2 and. its use in the manufacture of denatured spirituous preparations which may either be used by the licensee himself or sold by him in wholesale to holders of licences in Forms D.L. 7, D.L. 8 and D.L. 9. The licence does not confer the privilege of both use and sale.

(2) The applicant for a licence shall indicate in the application whether the proposes to use or sell the denatured spirituous preparations manufactured under the licence.

(3) The licensee may obtain supplies of denatured spirit from a distillery in the State or from the holder of a licence for wholesale vend of denatured spirit in Form D.L. 2 or by import. No spirit as such shall be sold under the licence.

(4) The licensee shall maintain accounts in Form D.L. 14 regarding the spirit obtained and used by him in the manufacture of denatured spirituous preparations and in Form D.L. 15 or D.L. 17 according as the denatured spirituous preparations manufactured is used by the licensee himself or sold.

(5) The sale of denatured spirituous preparations shall be strictly in accordance with the special conditions mentioned in the licence.

1. Substituted for the words "rupees two hundred" by Notification, dated 21-11-1992, w.e.f. 1-7-1992.

13. Licence for the possession and use of denatured

spirituous preparations :-

 Licences for possession and use of denatured spirituous preparations will be issued in Form D.L. 7 on payment of a fee of ¹ [rupees twenty] per annum.

(2) No denatured spirituous preparations possessed under this licence shall be sold. The licensee shall obtain his supplies of denatured spirituous preparations from a holder of a licence in Form D.L. 6 or in Form D.L. 9 or by import.

(3) The licensee shall maintain an account of transactions under the licence in Form D.L. 15.

1. Substituted for the words "rupees ten" by GSR 61, dated 21-2-1974, w.e.f. 28-2-1974.

<u>14.</u> Licence for possession of denatured spirituous preparations by an officer of the Railway for use and distribution to outstations or other Railway Institutions in Karnataka State under his control :-

(1)Licence to possess denatured spirituous preparations for use and its distribution to outstations or other Railway Institutions in the State under his control shall be issued in Form D.L. 8 on payment of licence fee of ¹ [rupees twenty] per annum to an officer of the Railways.

(2) Denatured spirituous preparations shall not be sold under this licence. The licensee shall obtain his supply of denatured spirituous preparations from a holder of a licence in Form D.L. 6 or in Form D.L. 9 or by import.

(3) The licensee shall maintain accounts of transactions under the licence in Form.D.L. 16. Accounts in similar form shall be maintained in the outstations and other Railway Institutions supplied by the licensee.

1. Substituted for the words "rupees ten" by GSR 61, dated 21-2-1974, w.e.f. 28-2-1974.

<u>15.</u> Licence for the sale of denatured spirituous preparations :-

(1)Licence for possession and sale of denatured spirituous preparations in wholesale or retail shall be issued in Form D.L. 9 on payment of fee of ¹ [rupees two thousand] per annum.

(2) The licensee shall get his supplies of denatured spirituous preparations from the holder of a licence in Form D.L. 6 or from the holder of a similar licence or by import. The sales under this licence shall be strictly in accordance with the special conditions mentioned in the licence.

(3) The licensee shall maintain accounts of transactions in Form D.L. 17.

1. Substituted for the words "fifty rupees" by Notification, dated 21-11-1992, w.e.f. 1-7-1992.

<u>16.</u> Indent for and supply of denatured spirit, xxx or denatured spirituous preparations :-

1[(1) Supplies of denatured spirit **2**[xxx] or denatured spirituous preparations obtained by licensees shall be on indents in Form D.L. 18. The indent shall be in printed form, in three parts and machine numbered consecutively. Whenever a licensee indents for spirit or denatured spirituous preparations, he shall prepare an indent in three parts, retain Part I on his file, send Part II of the indent to the distillery in the State or supplying licensee, if supply is sought for from sources within the State and to the authority competent to issue import permit in case supply is required from sources outside the State. In the latter case the indent shall be accompanied by an application for an import permit together with a treasury receipt in token of payment of fee leviable on the quantity of spirit or denatured spirituous preparations proposed to be imported.

(2) On receipt of the indent the supplying licensee within the State, if he decides to comply with the indent shall make necessary arrangements to obtain a transport permit in Form D.L. 23 from the Excise Officer having jurisdiction over his licensed premises to cover the transport of the commodity from the supplying licensee's premises to those of the indentor. The currency of the transport permit shall be restricted to a reasonable period but not exceeding one day for every 50 kilometres or part thereof. In case the supplier is the distillery, the permit issued shall be by the District Excise Officer concerned after collection of the amount of the fee leviable on the quantity supplied. The transport permit issued to cover the transport from the distillery also, shall be in the same form as that in Form D.L. 23, and it shall be issued by the officer-in-charge of the distillery. If the distillery or the supplying licensee is not able to or decides not to comply with the indent, either in full

or in part he shall inform the indentor accordingly furnishing his reasons therefor. A copy of the communication shall be sent to the Excise Officer of the district in which the indenting licensee is.

(3) The transport permit issued shall in all cases be prepared in four parts. Part I will be retained as office copy by the issuing officer. Part II will be sent to the indentor to be carried along with the consignment. Part III will be sent to the Excise Officer of the district in which the indenting licensee is, and Part IV will be given to the supplier for his file. The transport permit forms shall be bound in books and consecutively machine-numbered. In cases of supply sought from outside the State, the authority competent to issue the import permit shall, if there is no objection, issue an import permit in Form D.L. 22, to the indentor to enable him to import the stock he has applied for. The import permit shall be made out in three parts. Part I will be retained as the office copy, Part II sent to the indentor for accompanying the consignment and Part III sent to the Excise Officer of the district in which the exporting licensee is. Consignments imported shall not be opened by the indentor and taken into stock until and unless verified by the Excise Officer. The importer shall give intimation to the verifying Officer as soon as the consignment is received. The verifying officer will record his certificate of verification on Parts II and III of the transport permit return Part II to the indentor, retain Part III for his record and intimate the Excise Officer who issued the permit of the result of the verification.

 3 [(4) Before the permit for transport of denatured spirit/ 4 [x x x x x]/denatured spirituous preparation is issued the transporter shall pay the fee as specified below:

		Rs
(i)	does not exceed 100 litres	6
(ii)	exceeds 100 litres but does not exceed 250 litres	10
(iii)	for every 100 litres or part thereof exceeding 250 litres	5

1. The words "methylated spirit, methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

2. The words "or methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

3. Sub-rule (4), substituted by GSR 61, dated 21 -2-1974, w.e.f. 28-2-1974.

4. The words "methylated spirit or methyl alcohol" omitted by GSR

58, dated 27-3-1992, w.e.f. 27-3-1992.

17. Applications for the grant of a Licence :-

(1) A person desiring to obtain a licence under these rules shall apply to the Deputy Commissioner in Form D.L. 1 specifying the nature of licence required to be granted. The application shall be affixed with Court-fee stamp of the prescribed value. Separate applications shall be made for each kind of licence applied for.

(2) No licence under these rules shall be granted for a period beyond the 30th June next following the date of the commencement of the licence.

(3) On receipt of the applications referred to in sub-rule (1), the Deputy Commissioner shall verify the particulars furnished in the application and satisfy himself after enquiry: (i) that the applicant has not been convicted of any offences against the Act or the rules made thereunder or of any cognizable or non-bailable offences; (ii) that the applicant is a resident of the place where the licence is required; (iii) that the applicant's personal circumstances and local needs justify the grant of the licence; (iv) and that the privilege is not likely to be misused. If the Deputy Commissioner is satisfied that the applicant is eligible for the grant of the licence applied for he may grant the licence after satisfying himself that the fee if any, prescribed therefor has been paid.

(4) The licence shall be issued in the name of the applicant. In the case of applications from a recognised institution or a registered firm or company the licence shall be issued in favour of the accredited office-bearer or agent or other functionary who has been duly authorised by power of attorney, Articles of Association or similar rules relating to the management of the institution, firm or company. Q The quantity of ¹[denatured spirit or] ²[xxx] denatured spirituous preparations, as the case may be, to be allowed under the licence shall

(5) In the case of licences granted only for denatured spirit in the first instance, ${}^{3}[xxx]$ or denatured spiritious preparations should not be included subsequently or vice versa except at the time of renewal of the licence.

(6) If the licensing authority is satisfied that the applicant is not eligible for the licence or that the grant of licence is not justified with reference to conditions and circumstances specified in sub-rule (3) he shall by order in writing refuse to grant the licence for reason to be specified in the order. In that case the licence fee, if any, paid by the applicant shall be refunded.

(7) A licence holder desiring to renew the licence shall make an application in Form D.L. 1 at least one month before the date of expiry of the licence. The provisions of 4 [Rules 8 to 15 and] of subrules (1) to (6) of this rule shall, as far as may be, apply to an application for renewal of licence as if it were an application for the original grant of a licence.

(8) Licences granted under these rules may be suspended or cancelled in accordance with the provisions of Sections 29 and 30 of the Act. Where a licence is cancelled or suspended during its currency or it is not renewed on its expiry, the licensee shall forthwith intimate the Deputy Commissioner of the quantities of denatured spirit, ² [xxx] and denatured spirituous preparations in with him. On receipt of such intimation the stock Deputy Commissioner shall instruct the Excise Officer or other authorised officer to verify the stock and seal up the premises where the stock is stored. The stocks will however be deemed to be in the custody of the ex-licensee who will make arrangements and will be responsible for its safety. The stock may only be sold with the permission of the Deputy Commissioner to other licensees. The licensee shall not however be allowed to receive fresh stock after his licence expires or is suspended or cancelled. The permission to sell the stock to other licensees shall be subject to the condition that all sums due to the State Government shall first be paid out of the sale proceeds.

(9)

(i) Every licensee at the time of taking delivery of his licence shall give to the Deputy Commissioner undertaking in the form of [a security bond in Form D.L. 24] executed on a stamped paper of

(ii)' A licensee shall, before the license is granted or at any time during its currency, if so required by the authority deposit with the Deputy Commissioner in cash or in Government promissory notes such sum as may be prescribed by the licensing authority as security for the due observance of the conditions of the licence. In case of non-observance of the terms of the licence the security so deposited may be forfeited to Government and the licence cancelled. The forfeiture of the deposit and the cancellation of the licence shall not be held to prevent the licensee from being proceeded against in a Court of law under the provisions of the, Act or the rules made thereunder or under any other law for the time being in force.

(iii) Licences issued under these rules shall not be sold, transferred, sub-rented or sub-leased without the previous permission of the Deputy Commissioner.

(iv) The licensee or his successors or assigns shall have no claim whatsoever to the continuance or renewal of the licence after the expiry of the period for which such licence was granted.

(v) A licensee shall not change the premises in which he carries on business under his licence except with the previous permission of the licensing authority. Permission to shift business outside the area which the licensee is intended to serve shall be treated as the grant of a fresh licence and all the provisions relating to the grant of a licence shall likewise apply to the granting of such permission.

1. Substituted for the words "denatured spirit of by GSR 92, dated 3-3-1971, w.e.f. 1 -4-1971.

2. The words "methylated spirit, methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

3. The words "methylated spirit, methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

4. Inserted by GSR 92, dated 3-3-1971, w.e.f. I -4-1971.

17A. . :-

 $\mathbf{x} \mathbf{x} \mathbf{x} \mathbf{x} \mathbf{x} \mathbf{x}^{\mathbf{1}}$

1. Rule 17-A omitted by GSR 79, dated 15-4-1993, w.e.f. 1-7-1993.

18. General conditions of licences :-

(1) The licence shall, except where no business is transacted, be hung up in a conspicuous place in the premises, in which the business under the licence is transacted. A sign boaro shall also be affixed to the licensed premises showing the number and kind of licence and the hours of business.

(2) The licensed premises shall be kept open for business or for inspection by Excise or other authorised officers on all days except the weekly holidays or such other days on which the Commissioner may order closure.

(3) In the absence of the licensee, his authorised representative

shall be incharge of the licence, stock and accounts books.

(4) The possession of denatured spirit, ${}^{1}[xxx]$ or denatured spirituous preparations outside the licensed . premises is forbidden unless the quantity possessed is within the limits of private possession.

 2 [(5). Premises used to carry on the business of wholesale vend or of retail sale shall be sufficiently commodious to carry on the business under the respective licences. Where same person holds licences for wholesale vend and for retail sale and carries on both the business in the same premises, the portion relating to one licence shall be effectively partitioned off from the portion relating to the other and the portions so partitioned off shall be sufficiently commodious to carry on the business under the respective licences.

(6). If licences are held by the same person in the following combinations, namely:

(i) a licence for wholesale vend of denatured spirit ³[xxx] and licence for the manufacture and sale of denatured spirituous preparations; or

(ii) licence for manufacture and sale of denatured spirituous preparations and licence for the possession and use of denatured spirituous preparations, and if he carries on the business under both the licences in the same premises, the portion relating to one licence shall be effectively partitioned off from the portion relating to the other and the portions so partitioned off shall be sufficiently commodious to carry on the business under the respective licences].

(7) Denatured spirit, ${}^{4}[xxx]$ or denatured spirituous preparations possessed or exposed for sale in the licensed premises shall be undiluted and unadulterated. Denatured spirit or methylated spirit whose strength is below 50° o.p. shall not be possessed or sold.

(8) If any inspecting officer is of opinion that any spirit or denatured spirituous preparations found by him in the licensed premises is not of the required standard, he may, after recording his reasons, take in the presence of the licensee or his authorised representative two samples from each of the receptacles containing such suspected spirit or denatured spirituous preparations and forward one sample in sealed bottle to the Chemical Examiner for analysis and cause the other to be sealed and Kept with the licensee. Pending receipt of the report of analysis or test from the Chemical Examiner such officer shall cause such stock of suspected spirit or denatured spirituous preparations to be sealed with his seal and leave the stock so sealed with the licensee with written directions that it should be kept in safe custody. If the result of analysis or test shows that the suspected stock is not of the prescribed standard, the licensee shall abide by the order of the licensing authority regarding its disposal. Otherwise the sealed stock shall be forthwith released. The Officer who takes action under this rule shall send a report forthwith to the licensing authority through his official superior detailing the circumstances under which the samples were taken.

(9)(i) Every bottle, jar, cask or other receptacle containing denatured spirit, ⁵[xxx] received into and kept for storage or sale in a premises $\mathbf{6}[\mathbf{x}\mathbf{x}\mathbf{x}]$ shall have affixed to it in a conspicuous manner a label which should contain the picture of a full human skeleton at least three inches in length extending from top to bottom of the label with the following words printed on the right and left of the picture. "Poison not to be taken internally". SPIRIT⁷[x x x] "Spirits DENATURED made in.....and bottled by..... " The words "Poison not to be taken internally" shall be printed in red and bold letters in English, Kannada, Telegu, Tamil, Urdu and Hindi. The design and style of the label shall be as in Form D.L. 19(a), 8[xxx].

(ii) In the case of denatured spirituous preparations the labels to be affixed with reference to the provisions in sub-rule (i) above of this rule shall be in Form D.L. 20.

(10) True accounts of transactions shall be maintained from day-today in ink in the form prescribed by these rules. The accounts shall be in printed books. The accounts, copies of indent, invoices, and permits relating to the purchase, import or transport of denatured spirit, 9 [xxx] or denatured spirituous preparations shall be preserved in support of accounts for one year after the period covered by the respective licenses and shall be produced when called for by any officer authorised to inspect the licence. They shall be handed over to such officer on a receipt being given therefor. The licensee shall furnish to the licensing authority such statistics or information as may be required from time to time regarding the working of the licence. (11) An inspection book paged and stamped with the seal of the Deputy Commissioner shall be maintained at the licensed premises for the use of the inspecting officers. The book being Government property should be handed over to the licensing authority or inspecting officer either on demand during the currency of the licence or voluntarily after the licence expires or is cancelled, on a receipt given therefor.

(12) The holder of a licence issued under these rules shall, if so ordered by the licensing authority, provide himself with such weights and measures as may be prescribed for use in the licensed premises.

(13) The licensee shall pay such ¹⁰[fee] as are prescribed by rules on the denatured spirit $\mathbf{11}[xxx]$ obtained by holders of licence from a distillery or warehouse in the State, and denatured spirit 12[xxx] or denatured spirituous preparations obtained from sources outside the State. In the former case the ¹³[fee] shall be paid by the licensee at the time of purchase of stock from the distillery or bonded warehouse and in the letter case the ¹⁴[fee] shall be credited into a treasury and the challan shall be enclosed to the application for an import permit. No refund of ¹⁵[fee] is permissible on denatured spirituous preparations exported to places outside the State. No remission, refund or abatement of any ¹⁶[fee] leviable under these rules or under the terms of any licence issued thereunder shall be allowed on grounds of loss, leakages, etc., of denatured1 spirit ¹⁷[xxx] or denatured spirituous preparations or for any other cause whatsoever. All arrears or dues outstanding against any licensee shall be adjusted from the deposit, if any, furnished by the licensee or collected from him. Any shortage or spirit ¹⁸ [xxx] or denatured denatured loss of spirituous preparations not accounted for to the satisfaction of the licensing authority will render the licence liable to cancellation and the licensee being proceeded against under the provisions of the Act or these rules.

(14) The licensee shall be bound by any additional general rules and conditions that may be prescribed under the Act, and shall if so required by the licensing authority or any officer authorised by such authority deliver the licence for amendment or for issue of fresh licence. (15) All Excise Officers and other Officers duly empowered under the rules are entitled to inspect licensed premises and check the accounts maintained under the rules and carry out the duties and perform the functions appertaining to them. The licensee is prohibited from having any pecuniary dealings whatsoever with such officers.

(16) If it is found that a licensee is suffering from leprosy or such other contagious disease, he shall not be allowed to continue to hold the licence nor shall any person suffering from any such disease be employed by the licensee in any capacity within the licensed premises. The licensee shall not also employ any person convicted of an offence under the Act or the Rules or under the Indian Penal Code.

1. The words "methylated spirit, methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

2. Sub-rules (5) and (6) substituted by GSR 92, dated 3-3-1971, w.e.f. 1 -4-1971.

3. The words "or methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

4. The words "methylated spirit, methyl alcohol and or methylated spirit" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

5. The words "methylated spirit, methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

6. The words "or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

7. The words "Methylated spirit, methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

8. The words, figures, letters and brackets "D.L. 19(b), D.L. 19(c) as the case may be" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

9. The words "or methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

10. Substituted for the word "duty" by GSR 61, dated 21-2-1974, w.e.f. 28-2-1974.

11. The words "or methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

12. The words "or methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

13. Substituted for the word "duty" by GSR 61, dated 21-2-1974, w.e.f. 28-2-1974.

14. Substituted for the word "duty" by GSR 61, dated 21-2-1974, w.e.f. 28-2-1974.

15. Substituted for the word "duty" by GSR 61, dated 21-2-1974, w.e.f. 28-2-1974.

16. Substituted for the word "duty" by GSR 61, dated 21-2-1974, w.e.f. 28-2-1974.

17. The words "or methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

18. The words "or methylated spirit or methyl alcohol" omitted by GSR 58, dated 27-3-1992, w.e.f. 27-3-1992.

<u>19.</u> Submission of Returns :-

At the close of each month the licensee shall prepare a return of transactions showing the opening balance, receipts, issues and closing balance with the amount of duty paid by him, if any, and send it on or before the 10th of the succeeding month to the Deputy Commissioner of the District. The particulars in respect of each commodity dealt with under the licence shall be shown separately in the return.

20. Repeal and Savings :-

All rules corresponding to the foregning rules framed under any enactment repealed by Section 72 of the Act are hereby repealed:

Provided that the repeal shall not affect,

(a) the previous operation of the rules so repealed or anything duly done or suffered thereunder, or

(b) any right, privilege, obligation or liability acquired, accrued or incurred under any rule so repealed, or

(c) any penalty, forfeiture or punishment incurred in respect of any offence committed against any rule so repealed, or

(d) any investigation or legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid, and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if such rules had not been repealed:

Provided further that subject to the preceding proviso anything done or any action taken (including any appointment or delegation made, notification, order, instructions or direction issued, form, certificate obtained, permit or licence granted or registration effected under any such rules) shall be deemed to have been done or taken under the corresponding provisions of these rules and shall continue to be in force accordingly, unless and until superseded by anything done or any action taken under the Act or these rules as the case may be.

SCHEDULE 1

XXX

SCHEDULE

[See Rule 2(c)] Specially denatured Alcohol:

(a) For all industrial uses involving chemical conversion of the Alcohol, e.g., manufacture of Ethylene and its derivatives, manufacture of acetaldehyde and its derivatives, manufacture of either acetone, etc.

3: 2.273 litres of

Formula		Benzent with
No. SD.		2.273 litres of
		Petroleum
Formula	4:	Ether. 22.73 litres of
No. SD		Ethyl Ether.
Formula	5:	0.909 litres of
No. SD		Crotonal
		Dehyde.
Formula	6:	2.273 litres of
No. SD.		Acetone.
Formula	7:	2.273 litres of
No. SD		Acetaldol or
		Acetaldehyde.

(b) For use in the manufacture of

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Chloroform, Chlorol and its derivatives including D.D.T.
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Formula	8:	4.546 litres
No. SD.		of Crude
		Chloroform.
Formula	9:	1 per cent
No. SD.		by weight
		Chloral
		Hydrate.

(c) For manufacture of Ethyl Acetate, Ethyl
Benzoate and various other Ethyl esters.
Formula 10: 2 per

No. SD.	cent of
	esters of
	the
	organic
	acid
	which is
	to be
	produced.

(d) For use. (i) As a solvent in Lacquers, polishes and Varnishes.
(ii) Manufacture of Thinners and of Cellulose and resinous materials.
(iii) Purification of

Chemicals. (iv) For use in extraction process.

Formula	11:	22.73 litres
No. SD.		of xxx
		Benzene or
		Acetone or
		Ether or
		Ethyl
		Acetate or
		any
		combination
		of these
		chemicals.

(e) For manufacture of Adhesives of binders,

disinfectants, insecticides, embalming and preserving solution, etc.			
Formula No. SD.	12:	45.46 litres of Formaldehyde solution containing not less than 37 per cent Formaldehyde.	

(f) For .manufacture of Shellac from Crude Lac.

Formula	13:	1 per
No. SD.		cent of
		Acetone



(g) For manufacture of Transparent Soap:

Formula 14 0.6 per No. SD. : cent of Caustic Soda or Caustic Potash together with 0.5 per cent of Castor Oil



Formula 15 5 per cent No. SD. : of Turpentine Oil.

(i) Perfumery Industries:

Formula	16	One litre
No. SD.	:	(per 100)
		litres of
		alcohol.
		Diethyl
		Phalate.
Formula	17	22.5
No. SD.	•	grams

per 100 litres of alcohol. Brucine or Brucine Sulphate.